

THE MINISTER WITHOUT PORTFOLIO (SHRI LAL BAHADUR): Sir, our position in regard to this matter has been made absolutely clear in the Security Council through the statements made by my colleague, Mr. Chagla. I would not like to go into further details. I might merely say that what has appeared is only a press report, if I might not use the words 'press speculation'. Still as this question has been raised, I personally feel that what I have said should be considered sufficient and perhaps the House need not waste its time over another statement to be made again. I personally feel that our position, the position of the Government of India, is absolutely clear in this matter and we cannot deviate from that position for a moment.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE CINEMATOGRAPH ACT, 1952

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy each of the following Notifications of the Ministry of Information and Broadcasting:—

- (i) Notification G.S.R. No. 1514, dated the 11th September, 1963, publishing the Cinematograph (Censorship) Second Amendment Rules, 1963.
- (ii) Notification G.S.R. No. 1728, dated the 30th October, 1963, publishing the Cinematograph (Censorship) Third Amendment Rules, 1963.

[Placed in Library. See No. LT-1908/63 for (i) and (ii).]

STATEMENT re RATIFICATION OF I.L.O. CONVENTION CONCERNING WORKMEN'S COMPENSATION FOR OCCUPATIONAL DISEASES (REVISED), 1934

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): Sir, I beg to lay on the Table a statement regarding the ratification by India of the I.L.O. Convention (No. 42) concerning Workmen's Compensation for Occupational Diseases (Revised), 1934. [Placed in Library. See No. LT-2432/63.]

CENTRAL WAGE BOARD FOR NON-JOURNALIST EMPLOYEES OF NEWSPAPER ESTABLISHMENTS

SHRI RATANLAL KISHORILAL MALVIYA: Sir, I also beg to lay on the Table a copy of the Ministry of Labour and Employment Resolution No. WB-17(2)/63 dated the 25th February, 1964, setting up a Central Wage Board for the non-journalist employees of the newspaper establishments. [Placed in Library. See No. LT-2431/64.]

TWENTIETH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1963-64)

SHRI SONUSING DHANSING PATIL (Maharashtra): Sir, I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1963-64) on the Appropriation Accounts (Civil), 1961-62 and Audit Report (Civil), 1963, relating to Ministries of External Affairs, Food and Agriculture, Health, Home Affairs, Information and Broadcasting, Labour and Employment and Law.